

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 246/MP/2016

Subject : Petition seeking deferment of Long Term Open Access and relinquishment of part allocation of Long Term Open Access under Bulk Power Transmission Agreement dated 24.2.2010 under Regulation 18 read with regulation 32 of the CERC (Grant of connectivity, Long term Access and Medium Term Open Access in inter-State Transmission and related matters) Regulations, 2009.

Date of hearing : 17.1.2017

Coram : Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Coastal Energen Private Limited.

Respondent : Power Grid Corporation of India Limited.

Parties present : Shri Matrugupta Mishra, Advocate, CEPL
Shri Piyush Singh, Advocate, CEPL
Ms. Suparna Srivastava, Advocate, PGCIL
Ms. Jyoti Prasad, PGCIL
Shri Swapnil Verma, PGCIL

Record of Proceedings

Learned counsel for PGCIL requested for three weeks time to file reply to the petition. Request was allowed by the Commission.

2. The Commission directed the respondent to file its reply by 6.2.2017 with an advance copy to the petitioner, who may file its rejoinder, if any, by 20.2.2017. The Commission directed the petitioner and the respondent that due date of filing the reply and rejoinder should be strictly complied with. No extension shall be granted on that account.

3. The petition shall be listed for hearing on 28.2.2017.

By order of the Commission
Sd/-
(T. Rout)
Chief (Legal)

